

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Execution Petition No. 2 of 2015 in Appeal Nos. 76 & 82 of 2013

Dated : 27 August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Eastern India Powertech Ltd.

**.... Applicant/
Petitioner(s)**

Versus

Assam Power Distribution Co. Ltd.

.... Respondent(s)

Counsel for the Appellant (s) : Mr. Manu Seshadri
Mr. Kartik Bhatnagar
Ms. Trishala Kulkarni

Counsel for the Respondent (s) : Mr. Avijit Roy for R 1 & 2

ORDER

Learned counsel appearing for the applicant/decreed holder seeks one week's time to file rejoinder to the counter affidavit filed by the respondent nos. 1 and 2. One week's time is allowed for filing rejoinder.

Post this Execution Petition for hearing on **23rd September, 2015.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

ss/rkt